

Section of U. L. (C&R) Act.	Total No. of applications received.	No. of cases in which ememption granted	Reasons of delay in deciding the remaining cases
(1)	(2)	(3)	(4)
19	82	4	Despite repeated reminders, the applicants have not furnished documents/evidence to the effect that their trusts are public charitable or religious.
20	2432	1950	Most of the cases of multiple holding and are pending as the Competent Authority has not been able to issue assessment orders for want of document from the applicants and certain necessary clarifications from Municipal Corporation of Delhi/Delhi Development Authority.

(c) Proposals for amending the Urban Land (Ceiling and Regulation) Act, 1976 with a view to removing the practical difficulties in its implementation and with a view to promoting building activity are under consideration.

Broadcasting of TV Programme through TV Relay Centre, Berhampore

4666. SHRI ATISH CHANDRA SINHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the difficulty faced by Government in broadcasting the Calcutta TV programmes through Berhampore TV Relay Centre ; and

(b) the time by which it will be removed ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) :

(a) and (b) The microwave link required to enable relay of programmes produced at Doordarshan Kendra, Calcutta by the TV transmitter at Berhampore is not yet available and is expected to be provided during 1986.

Import of Copra and Coconut Oil

4667. SHRI SURESH KURUP : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the Government are importing copra and coconut oil ;

(b) if so, the countries from which these are imported ; quantity-wise break-up for each country since 1980 ; and

(c) whether Government of Kerala has sent any representation against this import ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) to (c) State Trading Corporation of India which is the canalising agency of the Government for import of edible oils, has not imported copra. To relieve the pressure on the prices of indigenous cocount oil, State Trading Corporation imported 9044 MTs. of refined, bleached and deodorised coconut oil in 1984 from Philippines and Malaysia. The Government of Kerala has made a request recently for stopping of import of coconut oil in order to arrest the decline in its prices.